

E.FIR No.14530/20

PS: Nihal Vihar

U/s : 379 IPC

19.08.2020

Present: Ld. APP for the State Shri Vishvjeet Yadav, (through video-conferencing on CISCO webex).

Ld. Counsel for applicant.


This application has been moved by applicant seeking release of **vehicle bearing no.DL-9SAP8265** on superdari.

Reply of the IO perused. IO has stated that he has no objection in release of vehicle to the rightful owner of the vehicle.

As per order of Hon'ble Supreme Court of India in case **Sunder Bhai Ambala Desai Vs. State of Gujrat, AIR 2003, SC 638**, and Hon'ble High Court in case titled as Manjit Singh Vs. State in Crl. M.C. No.4485/2013 dated 10.09.2014 the vehicle in question bearing registration no.**DL-9SAP8265** be released to the applicant/rightful owner on furnishing security bond as per valuation report of the vehicle. IO is directed to prepare a detailed panchnama and shall also take the photographs of the vehicle from all the angles which shall be countersigned by the complainant as well as by the accused and the person to whom the vehicle is released. The said panchnama shall be filed alongwith the chargesheet. IO is directed to get the valuation done of the vehicle prior to releasing the same to the applicant/rightful owner as per directions of Hon'ble Supreme Court.

Copy of order be given dasti to the applicant.

Copy of this order be sent to the SHO concerned for compliance.


MOHIT SHARMA
DUTY MM-01/WEST
DELHI/19.08.2020

E.FIR No.16637/19

PS: Hari Nagar

U/s : 379 IPC

19.08.2020

Present: Ld. APP for the State Shri Vishvjeet Yadav, (through video-conferencing on CISCO webex).

Ld. Counsel for applicant.

This application has been moved by applicant seeking release of **vehicle bearing no.DL-10SH5495** on superdari.

Reply of the IO perused. IO has stated that he has no objection in release of vehicle to the rightful owner of the vehicle.

As per order of Hon'ble Supreme Court of India in case **Sunder Bhai Ambala Desai Vs. State of Gujrat, AIR 2003, SC 638**, and Hon'ble High Court in case titled as Manjit Singh Vs. State in CrI. M.C. No.4485/2013 dated 10.09.2014 the vehicle in question bearing registration no.**DL-10SH5495** be released to the applicant/rightful owner on furnishing security bond as per valuation report of the vehicle. IO is directed to prepare a detailed panchnama and shall also take the photographs of the vehicle from all the angles which shall be countersigned by the complainant as well as by the accused and the person to whom the vehicle is released. The said panchnama shall be filed alongwith the chargesheet. IO is directed to get the valuation done of the vehicle prior to releasing the same to the applicant/rightful owner as per directions of Hon'ble Supreme Court.

Copy of order be given dasti to the applicant.

Copy of this order be sent to the SHO concerned for compliance.


MOHIT SHARMA
DUTY MM-01/WEST
DELHI/19.08.2020

FIR No.468/20
PS: Hari Nagar
U/s : 356/379/411/34 IPC

19.08.2020

Present: Ld. APP for the State Shri Vishvjeet Yadav, (through video-conferencing on CISCO webex).

Applicant in person.

This application has been moved by applicant seeking release of mobile phone on superdari. IO has filed his reply, same is taken on record. IO has stated in reply that he has no objection if the said mobile is released to the applicant.

As per order of Hon'ble Supreme Court of India in case **Sunder Bhai Ambala Desai Vs. State of Gujrat, AIR 2003, SC 638**, and Hon'ble High Court in case titled as Manjit Singh Vs. State in Crl. M.C. No.4485/2013 dated 10.09.2014, the mobile phone make VIVO V9 YOUTH-GOLD be released to the applicant on furnishing a security bond as per valuation report of the mobile.

IO is directed to prepare a detailed panchnama and shall also take the photographs of the mobile from all the angles which shall be countersigned by the complainant as well as by the accused and the person to whom the mobile is released. The said panchnama shall be filed along with the chargesheet. IO is directed to release the mobile phone only after verification of ownership of mobile phone by verification of bill/other relevant documents. IO is directed to take the photo of IMEI number of the mobile phone.

Copy of order be given dasti to the applicant.

Copy of this order be sent to the SHO concerned for compliance.



MOHIT SHARMA
DUTY MM-01/WEST
DELHI/19.08.2020

FIR No. 015062/2020

PS: Rajouri Garden

U/s : 379 IPC

19.08.2020

Present: Ld. APP for the State Shri Vishvjeet Yadav, (through video-conferencing on CISCO webex).

Applicant in person.

This application has been moved by applicant seeking release of **vehicle bearing no.DL-6SAW7241** on superdari.

Reply of the IO perused. IO has stated that he has no objection in release of vehicle to the rightful owner of the vehicle.

As per order of Hon'ble Supreme Court of India in case **Sunder Bhai Ambala Desai Vs. State of Gujrat, AIR 2003, SC 638**, and Hon'ble High Court in case titled as Manjit Singh Vs. State in CrI. M.C. No.4485/2013 dated 10.09.2014 the vehicle in question bearing registration no..**DL-6SAW7241** be released to the applicant/rightful owner on furnishing security bond as per valuation report of the vehicle. IO is directed to prepare a detailed panchnama and shall also take the photographs of the vehicle from all the angles which shall be countersigned by the complainant as well as by the accused and the person to whom the vehicle is released. The said panchnama shall be filed alongwith the chargesheet. IO is directed to get the valuation done of the vehicle prior to releasing the same to the applicant/rightful owner as per directions of Hon'ble Supreme Court.

Copy of order be given dasti to the applicant.

Copy of this order be sent to the SHO concerned for compliance.


MOHIT SHARMA
DUTY MM-01/WEST
DELHI/19.08.2020

19.08.2020

Present: Ld. APP for the State Shri Vishvjeet Yadav, (through video-conferencing on CISCO webex).

Applicant in person.

This application has been moved by applicant seeking release of mobile phone on superdari. IO has filed his reply, same is taken on record. IO has stated in reply that he has no objection if the said mobile is released to the applicant.

As per order of Hon'ble Supreme Court of India in case **Sunder Bhai Ambala Desai Vs. State of Gujrat, AIR 2003, SC 638**, and Hon'ble High Court in case titled as Manjit Singh Vs. State in CrI. M.C. No.4485/2013 dated 10.09.2014, the mobile phone make REDMI 5 EMEI No.86453604576490 be released to the applicant on furnishing a security bond as per valuation report of the mobile.

IO is directed to prepare a detailed panchnama and shall also take the photographs of the mobile from all the angles which shall be countersigned by the complainant as well as by the accused and the person to whom the mobile is released. The said panchnama shall be filed alongwith the chargesheet. IO is directed to release the mobile phone only after verification of ownership of mobile phone by verification of bill/other relevant documents. IO is directed to take the photo of IMEI number of the mobile phone.

Copy of order be given dasti to the applicant.

Copy of this order be sent to the SHO concerned for compliance.



**MOHIT SHARMA
DUTY MM-01/WEST
DELHI/19.08.2020**

19.08.2020

Present: Ld. APP for the State Shri Vishvjeet Yadav, (through video-conferencing on CISCO webex).

Ld. Counsel for accused Shri Lokesh Khanna, (through video-conferencing on CISCO webex).

Accused Sandeep S/o late Shri Ramesh Kumar, R/o N-6, DDA Market, Raghurir Nagar, Delhi (accused is in JC).

Arguments in the present bail application have been heard through video-conferencing on CISCO webex.

Ld. Counsel for accused has sought release of accused on bail on the ground that accused has been falsely implicated in the present case. Counsel for accused submits that recovery has been effected from the accused and the same was planted upon the accused.

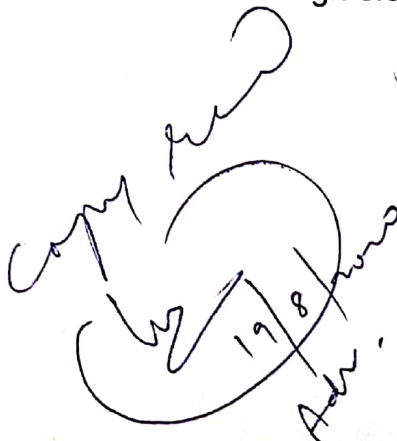
Reply of IO perused.


IO has opposed the bail application on the ground that accused can repeat the offence if released on bail.

Ld. APP for the state has opposed the bail application and submitted that accused is also involved in previous criminal cases of similar nature since the year 2015. Ld. APP for the state further submits that allegation of accused of falsely implicated is concocted story.

Considering that the case is at the initial stage and investigation of the case is pending as well as the gravity of the offence alleged, the bail application of accused stands dismissed.

Copy of order be uploaded on the District Court website. Copy of bail application and reply of bail application filed by IO be supplied to the counsel for accused through electronic mode.

A handwritten signature in blue ink is written over a circular stamp. The stamp contains the date '19/8/2020' and the name 'Adw.' written vertically.


MOHIT SHARMA
DUTY MM-01/WEST
DELHI/19.08.2020

19.08.2020

Present: Ld. APP for the State Shri Vishvjeet Yadav, (through video-conferencing on CISCO webex).

Ld. Counsel for accused Shri Dan Bahadur Yadav, (through video-conferencing on CISCO webex).

Accused Shahzad Hussain S/o Yusuf Haiderali, R/o House no.699, Camp no.2, Nangloi, Delhi (accused is in JC).

Arguments in the present bail application have been heard through video-conferencing on CISCO webex.

Ld. Counsel for accused has sought release of accused on bail on the ground that accused is in JC since 28.09.2019 and in another case, he has been granted bail by the court on 09.06.2020. It is further stated that no recovery has been effected from the accused and investigation in the present case has already been completed and no purpose would be served by keeping the accused in JC. It is further submitted that accused is sole bread earner of his family and ready to abide all the terms and conditions imposed by the court, if granted on bail.

Reply of IO perused.

IO has opposed the bail application on the ground that accused can repeat the offence if released on bail. It is further submitted that recovery has been effected from the accused.

Ld. APP for the state has opposed the bail application on the ground that accused is habitual offender. It is further submitted that accused can influence witnesses if released on bail.

In view of the above facts and circumstances and taking into consideration the order in Writ Petition (C) No.1/2020, in RE: Contagion of COVID-19 Virus in Prisons and order of Hon'ble High Court of Delhi in WP (C) 2945/2020, interim bail is granted to the accused for a period of 45 days



from the date of his release from custody, on furnishing personal bond in sum of Rs.10,000/- to the satisfaction of the jail superintendent concerned subject to the following conditions:

1. That he shall not indulge into similar offence or any other offence in the event of release on bail.
2. That he shall not tamper with the evidence in any manner.
3. That in case of change of his residential address, he shall intimate the court about the same, and
4. That he shall regularly appear before the court on each and every date of hearing.
5. That he will surrender before the authorities concerned after the expiry of 45 days from the day of release.

IO is directed to verify the address of accused and file report before the concerned jail superintendent. Accused be released only after his address has been verified, to the satisfaction of the concerned jail superintendent.

Accused be released from JC if not required in any other case. Copy of this order be sent to the Jail Superintendent through dispatch rider deputed in the court by the jail.

Copy of this order be sent to the counsel for accused through electronic mode/ be given dasti if counsel for accused is physically present to receive the copy.



MOHIT SHARMA
DUTY MM-01/WEST
DELHI/19.08.2020

FIR No.0850/2020

PS: Nangloi

U/s : 379/411 IPC

19.08.2020

Present: Ld. APP for the State Shri Vishvjeet Yadav, (through video-conferencing on CISCO webex).

Applicant in person.

This application has been moved by applicant seeking release of mobile phone taken into custody by police at the time of arrest . IO has filed his reply, same is taken on record. IO has stated in reply that he has no objection if the said mobile is released to the applicant.

Heard. Perused.

Application is allowed.

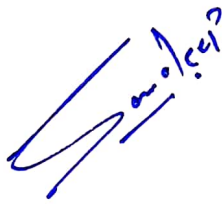
Let the mobile phone make MICRO MAX MATROS be released to the applicant.

Copy of order be given dasti to the applicant.

Copy of this order be sent to the SHO concerned for compliance.



MOHIT SHARMA
DUTY MM-01/WEST
DELHI/19.08.2020



FIR No. 136/2020

PS: Nangloi

U/s : 379/411 IPC

State Vs. Sumit @ Naveen

19.08.2020

Present: Ld. APP for the State Shri Vishvjeet Yadav, (through video-conferencing on CISCO webex).

Ld. Counsel for accused Shri Brijesh Kumar Sharma (through video-conferencing on CISCO webex).

Accused Sumit @ Naveen, S/o Hoshiyar Singh, R/o House no.641, Village Shahbad, Daulatpur, Delhi (accused is in JC).

Arguments in the present bail application have been heard through video-conferencing on CISCO webex.

Ld. Counsel for accused has sought release of accused on bail on the ground that accused is In JC since 02.03.2020 and on bail in other matters and discharged in other cases. It is further submitted that accused is innocent and has been falsely implicated in the present case. Counsel for accused submits that accused is ready to abide all the terms and conditions imposed by the court, if granted on bail.

Reply of IO perused.

IO has opposed the bail application on the ground that accused is habitual offender. There is likelihood of accused repeating the offence if released on bail. It is further submitted that accused does not deserve bail due to his previous conduct.

Ld. APP for the state submits that accused has been previously involved in several other cases for same offence. Counsel for accused submits that accused has been released on bail in 02 other cases and discharged in other cases.

Ld. APP for the state has submitted that status of other cases against accused should be verified.

IO is directed to verify the status of all the criminal cases pending against the accused and file report on 20.08.2020.



Order be uploaded on the website of Delhi District Court. Copy of order be sent to counsel for accused through electronic mode/given dasti if counsel is physically present to receive the copy.



**MOHIT SHARMA
DUTY MM-01/WEST
DELHI/19.08.2020**

FIR No. 192/2020

PS: Hari Nagar

U/s : 379/411 IPC

State Vs. Akhilesh @ Sonu

19.08.2020

Present: Ld. APP for the State Shri Vishvjeet Yadav, (through video-conferencing on CISCO webex).

Ld. LAC for accused Shri Kushal Dahiya (through video-conferencing on CISCO webex).

Accused Akhilesh @ Sonu S/o Mohit R/o RZ-11B, Ravi Nagar Extension, Khyala, Delhi (accused is in JC).

Arguments in the present bail application have been heard through video-conferencing on CISCO webex.

Ld. Counsel for accused has sought release of accused on bail on the ground that accused is in JC since 08.07.2020. It is further submitted that accused is falsely implicated in the present case. It is further stated that investigation in the present case has already been completed and no purpose would be served by keeping the accused in JC. It is further submitted that accused is ready to abide all the terms and conditions imposed by the court, if granted on bail.

Reply of IO perused.

IO has opposed the bail application on the ground that accused can repeat the offence if released on bail. It is further submitted that accused can jump the bail.

Ld. APP for the state has opposed the bail application on the ground that accused can jump the bail if released.

In view of the above facts and circumstances and taking into consideration the order in Writ Petition (C) No.1/2020, in RE: Contagion of COVID-19 Virus in Prisons and order of Hon'ble High Court of Delhi in WP (C) 2945/2020, interim bail is granted to the accused for a period of 45 days from the date of his release from custody, on furnishing personal bond in sum of Rs.10,000/- to the satisfaction of the jail superintendent concerned




subject to the following conditions:

1. That he shall not indulge into similar offence or any other offence in the event of release on bail.
2. That he shall not tamper with the evidence in any manner.
3. That in case of change of his residential address, he shall intimate the court about the same, and
4. That he shall regularly appear before the court on each and every date of hearing.
5. That he will surrender before the authorities concerned after the expiry of 45 days from the day of release.

IO is directed to verify the address of accused and file report before the concerned jail superintendent. Accused be released only after his address has been verified, to the satisfaction of the concerned jail superintendent.

Accused be released from JC if not required in any other case. Copy of this order be sent to the Jail Superintendent through dispatch rider deputed in the court by the jail.

Copy of this order be sent to the counsel for accused through electronic mode/ be given dasti if counsel for accused is physically present to receive the copy.


MOHIT SHARMA
DUTY MM-01/WEST
DELHI/19.08.2020

FIR No. 67/2020

PS: Hari Nagar

U/s : 379/411 IPC

State Vs. Akhilesh @ Sonu

19.08.2020

Present: Ld. APP for the State Shri Vishvjeet Yadav, (through video-conferencing on CISCO webex).

Ld. LAC for accused Shri Kushal Dahiya (through video-conferencing on CISCO webex).

Accused Akhilesh @ Sonu S/o Mohit R/o RZ-11B, Ravi Nagar Extension, Khyala, Delhi (accused is in JC).

Arguments in the present bail application have been heard through video-conferencing on CISCO webex.

Ld. Counsel for accused has sought release of accused on bail on the ground that accused is in JC since 08.07.2020. It is further submitted that accused is falsely implicated in the present case. It is further stated that investigation in the present case has already been completed and no purpose would be served by keeping the accused in JC. It is further submitted that accused is ready to abide all the terms and conditions imposed by the court, if granted on bail.

Reply of IO perused.

IO has opposed the bail application on the ground that accused can repeat the offence if released on bail. It is further submitted that accused can jump the bail.

Ld. APP for the state has opposed the bail application on the ground that accused can jump the bail if released.

In view of the above facts and circumstances and taking into consideration the order in Writ Petition (C) No.1/2020, in RE: Contagion of COVID-19 Virus in Prisons and order of Hon'ble High Court of Delhi in WP (C) 2945/2020, interim bail is granted to the accused for a period of 45 days from the date of his release from custody, on furnishing personal bond in sum of Rs.10,000/- to the satisfaction of the jail superintendent concerned



subject to the following conditions:

1. That he shall not indulge into similar offence or any other offence in the event of release on bail.
2. That he shall not tamper with the evidence in any manner.
3. That in case of change of his residential address, he shall intimate the court about the same, and
4. That he shall regularly appear before the court on each and every date of hearing.
5. That he will surrender before the authorities concerned after the expiry of 45 days from the day of release.

IO is directed to verify the address of accused and file report before the concerned jail superintendent. Accused be released only after his address has been verified, to the satisfaction of the concerned jail superintendent.

Accused be released from JC if not required in any other case. Copy of this order be sent to the Jail Superintendent through dispatch rider deputed in the court by the jail.

Copy of this order be sent to the counsel for accused through electronic mode/ be given dasti if counsel for accused is physically present to receive the copy.



**MOHIT SHARMA
DUTY MM-01/WEST
DELHI/19.08.2020**

FIR No. 549/2020

PS: Hari Nagar

U/s : 379/411 IPC

State Vs. Akhilesh @ Sonu

19.08.2020

Present: Ld. APP for the State Shri Vishvjeet Yadav, (through video-conferencing on CISCO webex).

Ld. LAC for accused Shri Kushal Dahiya (through video-conferencing on CISCO webex).

Accused Akhilesh @ Sonu S/o Mohit R/o RZ-11B, Ravi Nagar Extension, Khyala, Delhi (accused is in JC).

Arguments in the present bail application have been heard through video-conferencing on CISCO webex.

Ld. Counsel for accused has sought release of accused on bail on the ground that accused is in JC since 08.07.2020. It is further submitted that accused is falsely implicated in the present case. It is further stated that investigation in the present case has already been completed and no purpose would be served by keeping the accused in JC. It is further submitted that accused is ready to abide all the terms and conditions imposed by the court, if granted on bail.

Reply of IO perused.

IO has opposed the bail application on the ground that accused can repeat the offence if released on bail. It is further submitted that accused can jump the bail.

Ld. APP for the state has opposed the bail application on the ground that accused can jump the bail if released.

In view of the above facts and circumstances and taking into consideration the order in Writ Petition (C) No.1/2020, in RE: Contagion of COVID-19 Virus in Prisons and order of Hon'ble High Court of Delhi in WP (C) 2945/2020, interim bail is granted to the accused for a period of 45 days from the date of his release from custody, on furnishing personal bond in sum of Rs.10,000/- to the satisfaction of the jail superintendent concerned



subject to the following conditions:

1. That he shall not indulge into similar offence or any other offence in the event of release on bail.
2. That he shall not tamper with the evidence in any manner.
3. That in case of change of his residential address, he shall intimate the court about the same, and
4. That he shall regularly appear before the court on each and every date of hearing.
5. That he will surrender before the authorities concerned after the expiry of 45 days from the day of release.

IO is directed to verify the address of accused and file report before the concerned jail superintendent. Accused be released only after his address has been verified, to the satisfaction of the concerned jail superintendent.

Accused be released from JC if not required in any other case. Copy of this order be sent to the Jail Superintendent through dispatch rider deputed in the court by the jail.

Copy of this order be sent to the counsel for accused through electronic mode/ be given dasti if counsel for accused is physically present to receive the copy.



**MOHIT SHARMA
DUTY MM-01/WEST
DELHI/19.08.2020**

19.08.2020

Present: Ld. APP for the State Shri Vishvjeet Yadav, (through video-conferencing on CISCO webex).

Applicant in person.


This application has been moved by applicant seeking release of **vehicle Red colour Hercules Cycle** on superdari.

Reply of the IO perused. IO has stated that he has no objection in release of vehicle to the rightful owner of the vehicle.

As per order of Hon'ble Supreme Court of India in case **Sunder Bhai Ambala Desai Vs. State of Gujrat, AIR 2003, SC 638**, and Hon'ble High Court in case titled as Manjit Singh Vs. State in Crl. M.C. No.4485/2013 dated 10.09.2014 the vehicle in question .ie. **Red colour Hercules Cycle** be released to the applicant/rightful owner on furnishing security bond as per valuation report of the vehicle. IO is directed to prepare a detailed panchnama and shall also take the photographs of the vehicle from all the angles which shall be countersigned by the complainant as well as by the accused and the person to whom the vehicle is released. The said panchnama shall be filed alongwith the chargesheet. IO is directed to get the valuation done of the vehicle prior to releasing the same to the applicant/rightful owner as per directions of Hon'ble Supreme Court.

Copy of order be given dasti to the applicant.

Copy of this order be sent to the SHO concerned for compliance.


MOHIT SHARMA
DUTY MM-01/WEST
DELHI/19.08.2020

FIR No. 124/20
PS: Anand Parbat
U/s : 302/201 IPC
State Vs. Sudhir

19.08.2020

Present: Ld. APP for the State Shri Vishvjeet Yadav, (through video-conferencing on CISCO webex).

Ld. Counsel for accused Shri Prashant Yadav (through video-conferencing on CISCO webex).

This application has been moved by applicant seeking release of **vehicle bearing no.DL-6SAP1159** on superdari.

Reply of the IO perused. IO has stated that he has no objection in release of vehicle to the rightful owner of the vehicle, but the applicant is not the registered owner of the vehicle.


Ld. Counsel for accused submits that applicant is the father of accused/registered NOC be called from the accused by the concerned court since father of accused has no access to accused who is in JC.

Ld. APP for the state submits that vehicle be released to the rightful owner only and NOC be called.

In such facts and circumstances, I deem it appropriate to call an NOC qua release of vehicle no.DL-6SAP1159 to Shri Heera Lal by accused Sudhir (registered owner of vehicle).

Copy of order and superdari application be sent to concerned jail superintendent with direction to intimate the accused regarding the present application made by his father and to transmit an NOC to the court electronically if the same is furnished by the accused.

Put up on 21.08.2020.


MOHIT SHARMA
DUTY MM-01/WEST
DELHI/19.08.2020

19.08.2020

Present: Ld. APP for the State Shri Vishvjeet Yadav, (through video-conferencing on CISCO webex).

Ld. Counsel for accused Ms. Geeta Bhandari, (through video-conferencing on CISCO webex).

Accused Dharmender S/o Harvansh, R/o E-30, Shiv Vihar Extension, Nilothy, Delhi (accused is in JC).

Arguments in the present bail application have been heard through video-conferencing on CISCO webex.

Ld. Counsel for accused has sought release of accused on bail on the ground that accused is in JC since 16.08.2020 and accused has been falsely implicated in the present case. Counsel for accused submits that no recovery has been effected from the accused and the alleged recovery already taken place. Accused has no previous involvement in any other criminal case.

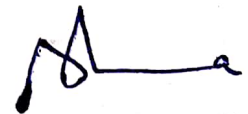
Reply of IO perused.

IO has opposed the bail application on the ground that accused can repeat the offence if released on bail. There is no control of surety upon the accused.

Ld. APP for the state has opposed the bail application and submitted that accused is also involved in previous criminal cases of similar nature and accused is out of control of surety of accused.

Considering that the case is at the initial stage and there is likelihood of accused repeating the offence if released on bail as well as the gravity of the offence alleged, the bail application of accused stands dismissed.

Copy of order be uploaded on the District Court website. Copy of bail application and reply of bail application filed by IO be supplied to the counsel for accused through electronic mode.



MOHIT SHARMA
DUTY MM-01/WEST
DELHI/19.08.2020

FIR No. 549/2020

PS: Hari Nagar

U/s : 379/411 IPC

State Vs. Akhilesh @ Sonu

19.08.2020

Present: Ld. APP for the State Shri Vishvjeet Yadav, (through video-conferencing on CISCO webex).

Ld. LAC for accused Shri Kushal Dahiya (through video-conferencing on CISCO webex).

Accused Akhilesh @ Sonu S/o Mohit R/o RZ-11B, Ravi Nagar Extension, Khyala, Delhi (accused is in JC).

Arguments in the present bail application have been heard through video-conferencing on CISCO webex.

Ld. Counsel for accused has sought release of accused on bail on the ground that accused is in JC since 08.07.2020. It is further submitted that accused is falsely implicated in the present case. It is further stated that investigation in the present case has already been completed and no purpose would be served by keeping the accused in JC. It is further submitted that accused is ready to abide all the terms and conditions imposed by the court, if granted on bail.

Reply of IO perused.

IO has opposed the bail application on the ground that accused can repeat the offence if released on bail. It is further submitted that accused can jump the bail.

Ld. APP for the state has opposed the bail application on the ground that accused can jump the bail if released.

In view of the above facts and circumstances and taking into consideration the order in Writ Petition (C) No.1/2020, in RE: Contagion of COVID-19 Virus in Prisons and order of Hon'ble High Court of Delhi in WP (C) 2945/2020, interim bail is granted to the accused for a period of 45 days from the date of his release from custody, on furnishing personal bond in sum of Rs.10,000/- to the satisfaction of the jail superintendent concerned



subject to the following conditions:

1. That he shall not indulge into similar offence or any other offence in the event of release on bail.
2. That he shall not tamper with the evidence in any manner.
3. That in case of change of his residential address, he shall intimate the court about the same, and
4. That he shall regularly appear before the court on each and every date of hearing.
5. That he will surrender before the authorities concerned after the expiry of 45 days from the day of release.

IO is directed to verify the address of accused and file report before the concerned jail superintendent. Accused be released only after his address has been verified, to the satisfaction of the concerned jail superintendent.

Accused be released from JC if not required in any other case. Copy of this order be sent to the Jail Superintendent through dispatch rider deputed in the court by the jail.

Copy of this order be sent to the counsel for accused through electronic mode/ be given dasti if counsel for accused is physically present to receive the copy.



**MOHIT SHARMA
DUTY MM-01/WEST
DELHI/19.08.2020**

FIR No. 67/2020
PS: Hari Nagar
U/s : 379/411 IPC
State Vs. Akhilesh @ Sonu

19.08.2020

Present: Ld. APP for the State Shri Vishvjeet Yadav, (through video-conferencing on CISCO webex).

Ld. LAC for accused Shri Kushal Dahiya (through video-conferencing on CISCO webex).

Accused Akhilesh @ Sonu S/o Mohit R/o RZ-11B, Ravi Nagar Extension, Khyala, Delhi (accused is in JC).

Arguments in the present bail application have been heard through video-conferencing on CISCO webex.

Ld. Counsel for accused has sought release of accused on bail on the ground that accused is in JC since 08.07.2020. It is further submitted that accused is falsely implicated in the present case. It is further stated that investigation in the present case has already been completed and no purpose would be served by keeping the accused in JC. It is further submitted that accused is ready to abide all the terms and conditions imposed by the court, if granted on bail.

Reply of IO perused.

IO has opposed the bail application on the ground that accused can repeat the offence if released on bail. It is further submitted that accused can jump the bail.

Ld. APP for the state has opposed the bail application on the ground that accused can jump the bail if released.

In view of the above facts and circumstances and taking into consideration the order in Writ Petition (C) No.1/2020, in RE: Contagion of COVID-19 Virus in Prisons and order of Hon'ble High Court of Delhi in WP (C) 2945/2020, interim bail is granted to the accused for a period of 45 days from the date of his release from custody, on furnishing personal bond in sum of Rs.10,000/- to the satisfaction of the jail superintendent concerned




subject to the following conditions:

1. That he shall not indulge into similar offence or any other offence in the event of release on bail.
2. That he shall not tamper with the evidence in any manner.
3. That in case of change of his residential address, he shall intimate the court about the same, and
4. That he shall regularly appear before the court on each and every date of hearing.
5. That he will surrender before the authorities concerned after the expiry of 45 days from the day of release.

IO is directed to verify the address of accused and file report before the concerned jail superintendent. Accused be released only after his address has been verified, to the satisfaction of the concerned jail superintendent.

Accused be released from JC if not required in any other case. Copy of this order be sent to the Jail Superintendent through dispatch rider deputed in the court by the jail.

Copy of this order be sent to the counsel for accused through electronic mode/ be given dasti if counsel for accused is physically present to receive the copy.


MOHIT SHARMA
DUTY MM-01/WEST
DELHI/19.08.2020

FIR No. 192/2020

PS: Hari Nagar

U/s : 379/411 IPC

State Vs. Akhilesh @ Sonu

19.08.2020

Present: Ld. APP for the State Shri Vishvjeet Yadav, (through video-conferencing on CISCO webex).

Ld. LAC for accused Shri Kushal Dahiya (through video-conferencing on CISCO webex).

Accused Akhilesh @ Sonu S/o Mohit R/o RZ-11B, Ravi Nagar Extension, Khyala, Delhi (accused is in JC).

Arguments in the present bail application have been heard through video-conferencing on CISCO webex.

Ld. Counsel for accused has sought release of accused on bail on the ground that accused is in JC since 08.07.2020. It is further submitted that accused is falsely implicated in the present case. It is further stated that investigation in the present case has already been completed and no purpose would be served by keeping the accused in JC. It is further submitted that accused is ready to abide all the terms and conditions imposed by the court, if granted on bail.

Reply of IO perused.

IO has opposed the bail application on the ground that accused can repeat the offence if released on bail. It is further submitted that accused can jump the bail.

Ld. APP for the state has opposed the bail application on the ground that accused can jump the bail if released.

In view of the above facts and circumstances and taking into consideration the order in Writ Petition (C) No.1/2020, in RE: Contagion of COVID-19 Virus in Prisons and order of Hon'ble High Court of Delhi in WP (C) 2945/2020, interim bail is granted to the accused for a period of 45 days from the date of his release from custody, on furnishing personal bond in sum of Rs.10,000/- to the satisfaction of the jail superintendent concerned




subject to the following conditions:

1. That he shall not indulge into similar offence or any other offence in the event of release on bail.
2. That he shall not tamper with the evidence in any manner.
3. That in case of change of his residential address, he shall intimate the court about the same, and
4. That he shall regularly appear before the court on each and every date of hearing.
5. That he will surrender before the authorities concerned after the expiry of 45 days from the day of release.

IO is directed to verify the address of accused and file report before the concerned jail superintendent. Accused be released only after his address has been verified, to the satisfaction of the concerned jail superintendent.

Accused be released from JC if not required in any other case. Copy of this order be sent to the Jail Superintendent through dispatch rider deputed in the court by the jail.

Copy of this order be sent to the counsel for accused through electronic mode/ be given dasti if counsel for accused is physically present to receive the copy.


MOHIT SHARMA
DUTY MM-01/WEST
DELHI/19.08.2020

E.FIR No. 017983/20

PS: Rajouri Garden

U/s : 379/411 IPC

State Vs. Jagtar Singh

19.08.2020

Present: Ld. APP for the State Shri Vishvjeet Yadav, (through video-conferencing on CISCO webex).

Ld. Counsel for accused Shri C.S.Dahiya (through video-conferencing on CISCO webex).

Accused Jagtar Singh, S/o Gurbachan Singh, R/o WZ-H-12 Sant Nagar, Tilak Nagar, Delhi (accused is in JC).

Arguments in the present bail application have been heard through video-conferencing on CISCO webex.


Ld. Counsel for accused has sought release of accused on bail on the ground that accused was arrested by the police on 11.08.2020 and sent to judicial custody on 12.08.2020 and since then, he is in JC. It is further submitted that accused is aged about 40 years and working as AC Mechanic at Tilak Nagar, Delhi and the other accused was having possession of the alleged stolen vehicle. It is further submitted by Ld. Counsel for accused that accused has no concern with the alleged offence as accused is having clean antecedent and is never involved in any other case and no useful purpose would be served by keeping the accused behind the bar. It is further submitted that accused is ready to abide all the terms and conditions imposed by the court, if granted on bail.

Reply of IO perused.

IO has opposed the bail application on the ground that accused can repeat the offence if released on bail. It is further submitted that recovery has been effected from the accused.

Ld. APP for the State has opposed the bail application and argued that accused is involved in previous criminal cases of similar nature.

In view of the above facts and circumstances and taking into consideration the order in Writ Petition (C) No.1/2020, in RE: Contagion of




COVID-19 Virus in Prisons and order of Hon'ble High Court of Delhi in WP (C) 2945/2020, interim bail is granted to the accused for a period of 45 days from the date of his release from custody, on furnishing personal bond in sum of Rs.10,000/- to the satisfaction of the jail superintendent concerned subject to the following conditions:

1. That he shall not indulge into similar offence or any other offence in the event of release on bail.
2. That he shall not tamper with the evidence in any manner.
3. That in case of change of his residential address, he shall intimate the court about the same, and
4. That he shall regularly appear before the court on each and every date of hearing.
5. That he will surrender before the authorities concerned after the expiry of 45 days from the day of release.

IO is directed to verify the address of accused and file report before the concerned jail superintendent. Accused be released only after his address has been verified, to the satisfaction of the concerned jail superintendent.

Accused be released from JC if not required in any other case. Copy of this order be sent to the Jail Superintendent through dispatch rider deputed in the court by the jail. Copy of this order be given dasti as prayed for.

Brother of accused
Dalsiet Subz


MOHIT SHARMA
DUTY MM-01/WEST
DELHI/19.08.2020

FIR No. 436/2020

PS: Paschim Vihar

U/s : 380/457/34 IPC

State Vs. Samiruddin @ Sameer

19.08.2020

Present: Ld. APP for the State Shri Vishvjeet Yadav, (through video-conferencing on CISCO webex).

Ld. Counsel for accused Mr. Shakeel Ahmad (through video-conferencing on CISCO webex).

Accused Samiruddin @ Sameer S/o Jamaludeen R/o B-1031 J.J.Colony, Bawana, Delhi (accused is in JC).

Arguments in the present bail application have been heard through video-conferencing on CISCO webex.

Ld. Counsel for accused has sought release of accused on bail on the ground that accused is in JC since 07.08.2020 and submits that accused is innocent has been falsely implicated in the present case. Counsel for accused submits that accused is labour by profession and aged about 35 years old. It is further submitted that accused is not previously involved in any other case and accused is ready to abide all the terms and conditions imposed by the court, if granted on bail.

Reply of IO perused.

IO has opposed the bail application on the ground that accused is habitual offender. There is likelihood of accused repeating the offence if released on bail. It is further submitted that accused does not deserve bail due to his previous conduct.

Ld. APP for the state has opposed the bail application of accused on the ground that offence made by the accused is serious in nature and accused has been involved in other cases for same offence.

Ld. Counsel for accused further submits that accused is on bail in other cases and accused be granted interim bail in terms of HPC guidelines. Upon enquiry about eligibility of accused for bail as per the HPC guidelines, counsel for accused submits that matter be adjourned since he does not



have the HPC guidelines at present.

Accordingly, matter be adjourned for 20.08.2020 at request of counsel for accused for further arguments on bail application.



MOHIT SHARMA
DUTY MM-01/WEST
DELHI/19.08.2020

FIR No. 220/2020

PS: Anand Parbat

U/s : 33/38 Delhi Excise Act
State Vs. Sandeep @ POTA

19.08.2020

Present: Ld. APP for the State Shri Vishvjeet Yadav, (through video-conferencing on CISCO webex).

Ld. Counsel for accused Shri Pankaj (through video-conferencing on CISCO webex).

Accused Sandeep @ POTA S/o Shri Kuldeep R/o 26/2, Gali no.10, Nehru Nagar, AP DL (accused is in JC).

Arguments in the present bail application have been heard through video-conferencing on CISCO webex.

Ld. Counsel for accused has sought release of accused on bail on the ground that accused is in JC since 15.08.2020 and accused has been falsely implicated in the present case. Counsel for accused submits that no recovery has been effected from the accused and no further investigation is required in the present case. It is further submitted that accused is permanent resident of Delhi and sole bread earner of his family.

Reply of IO perused.

IO has opposed the bail application on the ground that accused is involved in 05 other criminal cases and the investigation in the present case is at initial stage. It is further submitted that accused can jump the bail and can repeat the offence if released on bail.

Ld. APP for the state has opposed the bail application and submitted that accused is also involved in 05 other criminal cases and two other excise cases are pending against the accused. Ld. APP for the state further submits that source of liquor to be traced out and investigation in the present case is at primary stage.

Considering that the case is at the initial stage and investigation of the case is pending as well as the gravity of the offence alleged and there is likelihood of accused repeating the offence if released on bail, the bail application of accused stands dismissed.



Copy of order be uploaded on the District Court website. Copy of bail application and reply of bail application filed by IO be supplied to the counsel for accused through electronic mode.



MOHIT SHARMA
DUTY MM-01/WEST
DELHI/19.08.2020